## Annexure-7

Name of the corporate debtor: HITKARI PACKAGING P. LTD.; Date of commencement of CIRP: 31/05/2022; List of creditors as on: 12/06/2022

## List of operational creditors (Government Dues)

Amount in Rs.

Sr. No.	Details of	f claimant		of claim eived			of claim itted	-	Amount of contingent	Amount of any Mutual	of claim under	of claim not admitted	if any
	Department	Government	Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC	claim	dues, that may be set-off	verification	admitted	8
01	Office of Assistant Commissioner of State Tax, Vadodara	Govt of Gujarat	04/07/2022	2,432,920.00	303,458.00	Un-secured Claim	NO	0%	NIL	NIL	2,129,462.00	NIL	Further justification -awaited from Department





No. STO-1/UNT-45/NCLT CLAIM/Ms Hitkari Packaging Pvt Ltd/2022-23/ 9643

Office of the Assistant Commissioner Of State Tax
Unit-45,th Floor, Kuber Bhavan, Kothi Compound
Raopura, Vadodara.

Date: 29/06/2022

To

ď.

The Interim Resolution Professional / Resolution Professional Mr. Mukesh Ramjibhai Dayani 302, Laxmi Enclave-1, Opp. Gajera School, Katargam, Surat-395004
Email: <a href="mailto:cirp.hitkari@gmail.com">cirp.hitkari@gmail.com</a>

Mukeshdayani.jp@gmail.com

Subject: Submission of proof of claim in case M/s HItakari Packaging Pvt Ltd TIN-24192200115 Respected Sir,

With reference to above subject, we hereby state that we came to know that Insolvency Resolution Process started in case of /s Hitakari Packaging Pvt Ltd TIN-24192200115. The said corporate debtor was registered with State Tax Department under Gujarat VAT Act and Central Sales Tax Act and having registration number VAT: 24192200115/CST 24692200115. Assessment for the year 2006-07,2009-10,2010-11,2011-12,2016-17,2017-18 were completed on respective dates under section 34 of GVAT Act. Total Sum of Rs. 24, 32,920/-(Incl. arrears of interest accrued) was raised in the assessment and demand notices issued accordingly.

In view of above, we are sending our claim of Rs 24, 32,920/- along with necessary supporting documents. Kindly accept our claim of said amount and acknowledge same. We are sending or claim by email and by RPAD also. Thanking you.

Enclosed:

Yours Faithfully

(1) Affidavit with FORM-B

(2) Assessment Orders and Demand Notices of respective years

(3)Summary of Pending Dues.

State Tax Officer-1(I/C)
K. M. GOHIL
State Tax Officer-1(I/C)
State Tax Officer-1(I/C)
I/C Unit-45, Vadodara.



## **INDIA NON JUDICIAL** Government of Gujarat **Certificate of Stamp Duty**

Certificate No.

IN-G.188161967027929U

Certificate Issued Date

29-Jun-2022 02:53 PM

Data: 2916

Account Reference

IMPACC (SV)/ gi13134404/ BARODA/ GJ-BA

Unique Doc. Reference

SUBIN-GJGJ1313440407196205996171U

Purchased by

KRUSHNKUMARSINH MAHAVIRSINH GOHII

**Description of Document** 

Article 5(g-a) Agreement - Construction / Development

Sale / Transfer (Imm. Property)

Description

DECLARATION

Consideration Price (Rs.)

(Zero)

First Party

KRUSHNKUMARSINH MAHAVIRSINH GOHIL

Second Party

Not Applicable

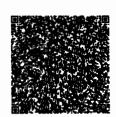
Stamp Duty Paid By

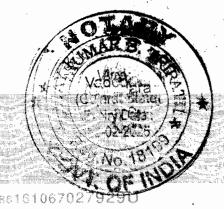
KRUSHNKUMARSINH MAHAVIRSINH GOHIL

Stamp Duty Amount(Rs.)

300

(Three Hundred only).











The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding.
 Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
 The onus of checking the legitimacy is on the users of the certificate.

### FORM B

## PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

29/06/2022

To

The Interim Resolution Professional / Resolution Professional Mr. Mukesh Ramjibhai Dayani 302, Laxmi Enclave-1, Opp. Gajera School, Katargam, Surat-395004

From

Krushnkumarsinh Mahavirsinh Gohil State Tax Officer-1, Office Of Assistant Commissioner Of State Tax Unit-45,4<sup>th</sup> floor, Kuber Bhavan, Kothi Char Rasta Vadodara.

Subject: Submission of proof of claim.

Madam/Sir,

Krushnkumarsinh Mahavirsinh Gohil, State Tax Officer-1, Unit-45, Vadodara hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Hitkari Packaging Pvt. Ltd. TIN - 24192200115. The details for the same are set out below:

PART	ICULARS	
1.	NAME OF OPERATIONAL CREDITOR	Krushnkumarsinh Mahavirsinh Gohil State Tax Officer-1, Office Of Assistant Commissioner Of State Tax Unit-45
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	
3.		UNIT-45, 4 <sup>TH</sup> FLOOR, KUBER BHAVAN KOTHI COMPOUND, RAOPURA VADODARA Email – sto1-gstd-vad1@gujarat.gov.in
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs.24,32,920/-

PARTI	CULARS	
5.		ASSESSMENT ORDERS AND DEMAND NOTICES FOR RESPECTIVE ASSESSMENT YEARS 2006-07,2009-10,2010-11,2011-12,2016-17,2017-18 FOR VAT AND CST ACT.
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	Due to assessment of years years 2006-07,2009-10,2010-11,2011-12,2016-17,2017-18 for vat and cst act. passed orders and demand notice issued to dealer accordingly.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
9.	DETAILS OF:  a. any security held, the value of security and its date, or  b. any retention of title arrangement in respect of goods or properties to which the claim refers	
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	1
11.	LIST OF DOCUMENTS ATTACHED TO THIS	17,2017-18 FOR VAT AND CST ACT.
	ture of operational creditor or person authorie enclose the authority if this is being subm	rised to act on his behalf  nitted on behalf of an operational creditor]  State Tax Officer (1)  I/C Unit-45, Vadociara.
KRUS	in BLOCK LETTERS SHNKUMARSINH MAHAVIRSINH GOI on with or in relation to creditor	•
Addre	E TAX OFFICER-1, UNIT-45, STATE TASS of person signing 45, 4 <sup>TH</sup> FLOOR, KUBER BHAVAN, KOTHI	

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

#### DECLARATION

- I, Krushnkumarsinh Mahavirsinh Gohil, currently residing at Office Of Assistant Commissioner Of State Tax, Unit-45,4<sup>th</sup> floor, Kuber Bhavan, Kothi Char Rasta Vadodara.
- , hereby declare and state as follows:-
- 1. HITKARI PACKAGING PRIVATE LIMITED TIN-24192200115, the corporate debtor was, at the insolvency commencement date, being the 31<sup>st</sup> day of May 2022, actually indebted to me in the sum of Rs. [Assessment orders and demand notices for respective assessment years 2006-07,2009-10,2010-11,2011-12,2016-17,2017-18 for VAT AND CST ACT].
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtorand the creditor which may be set-off against the claim].

Date: 49/06/0022

Place: Vactoodo

VERIFICATION

(Signature of the Hatmant)
State Tax Officer (1)
I/C Unit-45, Vadodara.

I, Krushnkumarsinh Mahavirsinh Gohil the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at VADODARA on this 29 day of JUNE 2022

(Signature of the clarmant)

[Note: In the case of company or limited liability parties hip, a the dectaration and verification shall be made by the director/manager/secretary and in the base of other entities, an officer authorised for the purpose by the entity].

## FORM-304



## [See sub-rule (2) of 29, sub-rule (2) of rule 31 and sub-rule(2) of 32]

## **Assessment Order**

(under section 32/34/35 of Gujarat Value Added Tax Act, 2003)

Name of the Dealer :	HITKARI PACKAGING PVT. LTD.
RC No. :	24192200115
Address :	339/40,GIDC IND ESTATE,WAGHODIA,WAGHODIA,WAGHODIA,WAGHODIA,VADODARA-391760
Assessment Year :	2013-2014
Period of assessment :	01/04/2009 - 31/03/2010
Date of service of notice in form :	31/03/2014

PART I						
Turnover of sales and purchases	-	(Rupees)				
		Sales	Pu	rchases		
Description		As per Assessment	As per Return	As per Assessment		
01. Total turnover		99371754		77977991		
02.1 Exempted from tax under section 5(1)		0		0		
02.2 Exempted from tax under section 5(2)		0		0		
02.3 Branch transfer or consignment to and from outside the state		0		O		
(a) of the goods manufactured						
(b) other than (a) above						
02.4 Purchases not qualifying for tax credit as per section 11(8) read with Section. 11(5)				3276259		
02.5 Reduction as per item 37 of annexure-III		441947		12009222		
02.6 Charges towards labour, service and other charges referred to in sub-clause (c) of clause (30) of section 2		9013930				
Total of (02.1) to (02.6)		9455877		15285481		
03. Net Taxable Turnover (01-02)		89915877		62692510		

	PART II							
Output T	Output Tax							
As per Re	As per Return							
Rate of tax	Commodity Name	Commodity Code	Turnover excluding tax	Tax payable	Additional tax	Total Turnover including tax		

As per Assessment								
Rate of tax	Commodity Name	Commodity Code	Turnover excluding tax	Tax payable	Additional tax	Total Turnover including tax		
15	Others	99999	2375	356	59	2790		
4	Others	99999	85631926	3425277	856319	89913522		
15	Others	99999	2375	356	59	2790		
4	Others .	99999	85631926	3425277	856319	89913522		
TOTAL			85634301	3425633	856378	89916312		
04.1 Total		4282011						
04.2 Total	. 0							
Tax Liabilit	y(04.1+04.2)					4282011		

PART III		
Input tax		
	Value of g	goods (Rupees)
Description	As per Return	As per Assessment
05. Purchase of capital goods from registered dealers		62692510
06. Purchases of taxable goods other than capital goods from registered dealers		. 0
07. Purchases of taxable goods from a person other than registered dealer		0
Total		62692510

Calculation of Input Tax - As per Return								
Rate of tax	Commodity Name	Commodity Code	Turnover of purchase	Tax charged in respect of item 7 & 8	Additional tax			
Total(Col.5+Col.6	5)							
Total Tax Payable o	n Purchase of taxable	goods under section	9					
Tax paid under the Act,2001 (Guj.22 o	Gujarat Tax on entry f 2001)	of specified goods in	to Local Areas					
Total(Input Tax Cre	dit)							

Rate of tax	Commodity Name	Commodity Code	Turnover of purchase	Tax charged in respect of item 7 & 8	Additional tax
12.5	Others	99999	346652	43196	8666
15	Others	99999	419740	62961	10494
4	Others	99999	58857915	2354317	588577
12.5	Others	99999	346652	43196	8666
15	Others	99999	419740	62961	10494
4	Others	99999	58857915	2354317	588577
Total(Col.5+Col.6	)				3068211
Total Tax Payable or		0			
Tax paid under the Act,2001 (Guj.22 of		0			
08. Total(Input Tax	3068211				

PART IV					
Tax credit					
	Admissible tax	credit(Rupees)			
Description	As per Return	As per Assessment			
09. Tax credit brought forward from previous tax period		0			
10. Tax credit as per 08		3068211			
Total (09 + 10)					
Adjustment of tax on purchase as per Annexure II		0			
11. Gross tax credit		3068211			
12. Reduction in Tax Credit	• .	·			
12.1 Under section 11(3)(b)(i) (other than 12.2 below)		0			
12.2 Under section 11(3)(b)(ii) (of the goods manufactured)		0			

(as per illustration given in the instructions)	
12.3 User section 11(3)(b)(iii) (of fuels used for manufacture of goods)	0
12.4 Under section 11(5) (for use in manufacture of goods exempted from tax under sections 5(1) and 5(2))	0
12.5 Other reason	123223
Total: [12.1 + 12.2 + 12.3 + 12.4 +12.5]	123223
13. Net tax credit admissible (11 - 12)	2944990

## **PART V**

## Net tax payable

	(Rup	ees) ·
Description	As per Return	As per Assessment
14. The amount of tax payable as per 04.1		4282011
15. Tax payable on the purchases of taxable goods under section 9 as per 04.2		0
16. Total tax		4282011
17. Less :	•	
17.1 Adjustment of tax on sale as per Annexure I		0
17.2 Remission under section 41		0
17.3 Credit u/s 57B(9) of the amount of tax deducted at source(enclose Form-41)		0
17.4 Adjustment of the amount deposited under section 22		0
17.5 Net tax credit as per 13		2944990
Total		2944990
18. Net tax payable (16-17)		1337021
19. Excess amount of tax credit (18-17)		0
20. Amount of tax credit adjusted against CST		0
21. Excess Amount of tax credit claimed as refund		0
22. Amount of tax credit carried forward to the next tax period[19-(20+21)]		0

PART \	/I
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## Payment of tax

Annexure I

	(Rupees)		
Description	As per Return	As per Assessment	
23. Amount payable			
23.1 Amount of tax payable as per 19		1337021	
23.2 Amount of interest		107493	
23.3 Amount of penalty		0	
Total		1444514	
24. Amount paid		1208524	
25. Amount outstanding		235990	
26. Excess amount payable		0	
26.1 Refund already given		0	
26.2 Excess amount of refund adjusted against CST		0	
26.3 Interest on Refund	_	0	
26.4 Net Refund Payable (Refund + Interest)	<u>-</u>	0	

(Rupees)

Adjustment in sale		Increase		ecrease
	As per Return	As per Assessment	As per Return	As wer Assessment
27. sub-section (1) of section 8				
27.1 Sub-clause (a) (sale cancelled)				
27.2 Sub-clause (b) (alteration in consideration of sale)			_	
27.3 Sub-clause (c) (goods returned)			_	
28. sub-rule(7) of rule17 (pertains to transactions through commission agent)				
Total:				
29. Net of sale	,			

Annexure II	(Rupees)			
	Increase		Decrease	
Adjustment in purchase		As per Assessment	As per Return	As per Assessment
30. on account of credit note/debit note				
31. on account of goods on which right to use such goods is transferred as defined under sub-clause (d) of clause (23) of section 2				
Total :				
32. Net of purchase				

Annexure III		(Rupees)		
	Sales		Purchases	
Reduction	As per Return	As per Assessment	As per Return	As per Assessment
33. Sales/purchases as specified in sub-section (2) of section 5 of the Central Act. (By way of transfer of documents of title)				,
34. In the course of export/import out of country				
35. Sales/purchases as specified in the sub-section (3) of section 5 of the Central Act		_		
36. In the course of interstate trade and commerce other than branch transfer or consignment				
37. Total :			_	

નમુનો ૩૦૨ ના અનુસંધાને વેપારીના વતી વાણિજિયક વેરા સવાહકાર શ્રી અલ્પેશ પટેલ આકારણી સમયના હિસાબી સાહિત્ય સહિત હાજર થાય છે. વેપારીનો ધર્મો કોરુ ગેટેડ બોક્ષ બનાવી વેયવાનો છે. કુલ વેયાણ રુ. ૯૯૩૭૧૭૫૪/- નક્કી કરેલ છે તે પૈકી રુ. ૬૦,૬૭,૨૮૪/- જોબ વર્કના પુરાવા ચકાસી બાદ આપેલ છે રુ. ૨૯,૪૬,૬૪૬/- ના લેબર ચાર્જ પુરાવા ચકાસી બાદ આપેલ છે. રુ. ૨૧૦૦/- આંતરરાજ્ય વેયાણો છે નિકાસના રુ. ૪,૩૯,૮૪૭/- પુરાવા ચકાસી બાદ આપેલ છે બાકીના રુ. ૮,૯૯,૧૫,૮૭૭/- વેયાણો પર વેરો આકારેલ છે રુ. ૮,૫૬,૩૧,૯૨૬/- ૫૨ ૪+૧% ના દરે રુ. ૪૨,૮૧,૫૯૬/- બાકીના રુ. ૨૩૭૫/- ૫૨ ૧૫+૨.૫ ના ૪૧૫/- વેરો આકારેલ છે આમ કુલ ભરવા પાત્ર વેરો રુ. ૪૨,૮૨,૦૧૧/- નક્કી કરેલ છે. કુલ ખરીદી ૭,૭૯,૭૭,૯૯૧/- પૈકી લેબર ચાર્જીસ રુ. ૩૨,૭૬,૨૫૯/- અને રુ. ૧,૨૦,૦૯,૨૨૨/- છે રુ. ૫,૮૮,૫૭,૯૧૫/- ૫૨ ૪+૧% ૫૨ ૨૯૪૨૮૯૪/- અને રુ. ૩,૪૬,૬૫૨/- ૫૨ ૧૨.૫+૨.૫% વેરા ૫૧,૮૬૨/-અને રુ. ૪૧૯૭૪૦/- ૫૨ ૧૫+૨.૫% વેરો રુ. ૭૩,૪૫૫/- થયેલ છે આમ કુલ વેરાશાખ ૩૦૬૮૨૧૧/- નક્કી કરેલ છે.જેમાંથી૧૨૩૨૨૩/ની વેરશાખ ૨૯/અન્યરીતે નામંજુ૨ કરેલછે. કુલ ભરવાપાત્ર વેરો રુ. ૪૨૮૨૦૧૧/- + વ્યાજ રુ ૧૦૭૪૯૩/ આમ કુલ મળી રુ.૪૩૮૯૫૦૪/- તેમાંથી રુ.૨૯૪૪૯૯૦/- વેરાશાખ મજરે આપેલ છે બાકી વેરો રુ. ૧૪૪૪૪૫૧૪/- માંથી ભરેલ ૨૬મ રુ. ૧૨૦૮૫૨૪/- બાદ આપતાં આકારણી અંતે વેપારીને રુ. ૨૩૫૯૯૦/- ભરવાની થાય છે. જેની માંત્રણા સુચના આપવી.

Signature: K. M. GOHIL

State Tax Officer (1)

I/C Unit-45, Vadodara.



sd

#### Form 305

(See Rule 27)

### Notice For Amount Assessed

To

Office Address:

HITKARI PACKAGING PVT.

Ghatak 45 (VAD),

LTD.339/40,WAGHODIA,VAGHODIA,WAGHODIA,VADODARA-391760

4TH FLOOR,

I - BLOCK,

KUBER BHAVAN, VADODARA,

Phone No: 0265-2417929

E-mail Id: ac046-ct@gujarat.gov.in

Registration Certificate No. 24192200115

Dated 01/07/2002

Lump sum Permit No. -----

Dated -----

The Dealer/ person has not paid tax/ Interest/ Penalty due from him as per order passed under section or the order passed in First/Second Appeal/Revision application, under sub-section 34 of section 2 of the Act is as under.

Date of Order: 31/03/2014

Period From: 01/04/2009 To: 31/03/2010

Details	Payable Tax Amount Rs	Amount Paid Rs	Balance Due Rs
1.Assessed Tax	1337021	1208524	128497
2.Interest U/s	107493	0	107493
3.Penalty U/s.	0	0	0
Total	1208524	1444514	235990
Less Refund adj.Order No.	Dated		Rs. <b>0</b>
Net Amount payable.	235990		Rs. <b>0</b>

- 1 The sum of Rs. 235990 shall be paid into the Government Treasury at vadodara within 30 days from the service of this notice.
- 2 The receipted challan shall be produced before me within 5 days.
- 3 Interest at the rate of 18% per annum shall be charged on late payment of dues.
- 4 An Appeal may be filed within 60 days from the date of receipt of the Order to dc app.-5vadodara (Write the name of authority)

Seal:

Place: vadodara

Signature:

K. M. GOHIL State Tax Officer (1) I/C Unit-45, Vadodara.

K. M. GOHIL State Tax Officer (1) I/C Unit-45, Vadodara,



## [See sub-rule (2) of 29, sub-rule (2) of rule 31 and sub-rule(2) of 32] Assessment Order

(under section **32/34/35** of Gujarat Value Added Tax Act, 2003)

Name of the Dealer :	HITKARI PACKAGING PVT. LTD.
RC No. :	24192200115
Address :	339/40,GIDC IND ESTATE,WAGHODIA,WAGHODIA,WAGHODIA,WAGHODIA,VADODARA-391760
Assessment Year :	2014-2015
Period of assessment :	01/04/2010 - 31/03/2011
Date of service of notice in form :	19/03/2015

PART I					
Turnover of sales and purchases	(Rupees)				
		Sales	Pu	rchases	
Description	As per Return	As per Assessment	As per Return	As per Assessment	
01. Total turnover		92150276		81171688	
02.1 Exempted from tax under section 5(1)		0		0	
02.2 Exempted from tax under section 5(2)		0		0	
02.3 Branch transfer or consignment to and from outside the state		0		O	
(a) of the goods manufactured		0			
(b) other than (a) above		0		0	
02.4 Purchases not qualifying for tax credit as per section $11(8)$ read with Section. $11(5)$				0	
02.5 Reduction as per item 37 of annexure-III		1106248		12899829	
02.6 Charges towards labour, service and other charges referred to in sub-clause (c) of clause (30) of section 2		1280263			
Total of (02.1) to (02.6)		2386511		12899829	
03. Net Taxable Turnover (01-02)		89763765		68271859	

			PART II			
Output T	ax					
As per R	eturn					
Rate of tax	Commodity Name	Commodity Code	Turnover excluding tax	Tax payable	Additional tax	Total Turnover including tax

Rate of tax	Commodity Name	Commodity Code	Turnover excluding tax	Tax payable	Additional tax	Total Turnover including tax
4	Others	99999	89763765	3590551	897638	94251954
. 4	PLANT AND MACHINERY.	18080	120000	4800	1200	126000
TOTAL			89883765	3595351	898838	94377954
04.1 Total	Output Tax					4494189
04.2 Total Tax Payable on Purchase of taxable goods under section 9						0
Tax Liabilit	ax Liability(04.1+04.2)					4494189

PART III		Sales Sa			
Input tax					
	Value of g	goods (Rupees)			
Description	As per Return	As per Assessment			
05. Purchase of capital goods from registered dealers		0			
06. Purchases of taxable goods other than capital goods from registered dealers		68271859			
07. Purchases of taxable goods from a person other than registered dealer		0			
Total		68271859			

Calculation of Input Tax - As per Return						
Rate of tax	Commodity Name	.Commodity Code	Turnover of purchase	Tax charged in respect of item 7 & 8	Additional tax	
Total(Col.5+Col.6	5)					
Total Tax Payable o	n Purchase of taxabl	e goods under sectio	n 9			
Tax paid under the Act,2001 (Guj.22 o	Gujarat Tax on entry f 2001)	of specified goods in	nto Local Areas			
Total(Input Tax Cre	dit)					

Calculation of In	put Tax - As per	Assessment			
Rate of tax	Commodity Name	Commodity Code	Turnover of purchase	Tax charged in respect of item 7 & 8	Additional tax
12.5	Others	99999	400538	50067	10013
15	Others	99999	200513	30077	5013
4	Others	99999	64357750	2574310	643578
Total(Col.5+Col.6	)				3313058
Total Tax Payable o	n Purchase of taxable	e goods under sectio	n 9		0
Tax paid under the Act,2001 (Guj.22 o	Gujarat Tax on entry f 2001)	of specified goods in	nto Local Areas		0
08. Total(Input Tax	08. Total(Input Tax Credit)				3313058

PARI IV		
Tax credit		
	Admissible tax	credit(Rupees)
Description	As per Return	As per Assessment
09. Tax credit brought forward from previous tax period		0
10. Tax credit as per 08		3313058
Total (09 + 10)		3313058
Adjustment of tax on purchase as per Annexure II		0
11. Gross tax credit		3313058
12. Reduction in Tax Credit		
12.1 Under section 11(3)(b)(i) (other than 12.2 below)		. 0
12.2 Under section 11(3)(b)(ii) (of the goods manufactured) (as per illustration given in the instructions)		0
12.3 Under section 11(3)(b)(iii) (of fuels used for manufacture of goods)		- 0
12.4 Under section 11(5) (for use in manufacture of goods exempted from tax		0

under sections 5(1) and 5(2))		
12.5 Ther reason	2912	
Total: [12.1 + 12.2 + 12.3 + 12.4 +12.5]	2912	
13. Net tax credit admissible (11 - 12)	3310146	

PART V	V	T	R	Α	P	
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Net tax	payable∢
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	(Rup	ees)
Description	As per Return	As per Assessment
14. The amount of tax payable as per 04.1		4494189
15. Tax payable on the purchases of taxable goods under section 9 as per 04.2		0
16. Total tax		4494189
17. Less :		
17.1 Adjustment of tax on sale as per Annexure I		11785
17.2 Remission under section 41	-	0
17.3 Credit u/s 57B(9) of the amount of tax deducted at source(enclose Form-41)		0
17.4 Adjustment of the amount deposited under section 22		0
17.5 Net tax credit as per 13		3310146
Total		3321931
18. Net tax payable (16-17)		1172258
19. Excess amount of tax credit (18-17)		0
20. Amount of tax credit adjusted against CST		0
21. Excess Amount of tax credit claimed as refund		0
22. Amount of tax credit carried forward to the next tax period[19-(20+21)]		0

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### Payment of tax

	(Rup	ees)	
Description	As per Return	As per Assessment	
23. Amount payable			
23.1 Amount of tax payable as per 19		1172258	
23.2 Amount of interest		12252	
23.3 Amount of penalty		0	
Total		1184510	
24. Amount paid		1180481	
25. Amount outstanding		4029	
26. Excess amount payable		0 .	
26.1 Refund already given		0	
26.2 Excess amount of refund adjusted against CST		0	
26.3 Interest on Refund		0	
26.4 Net Refund Payable (Refund + Interest)		0	

Annexure I			(Rupees)	)	
Adjustment in sale	Ir	ıcrease	, De	ecrease	
	As per	As per	As per	As per	

	Return	Assessment	Return	Assessment
27. sub-section (1) of section 8		0		o <b>∵</b>
27.1 Sub-clause (a) (sale cancelled)		_		0
27.2 Sub-clause (b) (alteration in consideration of sale)		0		0
27.3 Sub-clause (c) (goods returned)				0
28. sub-rule(7) of rule17 (pertains to transactions through commission agent)		0		0
Total:		0		0
29. Net of sale		0		0

Annexure II		(Rupees)		
Adjustment in purchase		ıcrease	Decrease	
		As per Assessment	As per Return	As per Assessment
30. on account of credit note/debit note				
31. on account of goods on which right to use such goods is transferred as defined under sub-clause (d) of clause (23) of section 2				
Total:				
32. Net of purchase				

Annexure III		(Rupees)		
	Sales		Pu	ırchases
Reduction		As per Assessment	As per Return	As per Assessment
33. Sales/purchases as specified in sub-section (2) of section 5 of the Central Act. (By way of transfer of documents of title)				
34. In the course of export/import out of country				
35. Sales/purchases as specified in the sub-section (3) of section 5 of the Central Act		1106248		12899829
36. In the course of interstate trade and commerce other than branch transfer or consignment		0		0
37. Total :		1106248		12899829

નમુના-૩૦૨ની નોટીસ અનુસંધાને શ્રી અલ્પેશભાઇ પટેલ, વાણિજ્યિક વેરા સલાકાર વર્ષ-૨૦૧૦/૧૧ ની ઓડીટ આકારણી કાર્યવાહી અર્થે હાજર રહેલ છે. વેપારીશ્રીનો ધંધો પેકીંગ મટીરીયલ્સ બનાવી વેયવાનો છે કુલ વેયાણો રુ.૯,૨૧,૫૦,૨૭૬/-ના નક્કી કરેલ છે તે પૈકી આંતરરાજ્ય વેયાણ તથા નિકાસના વેયાણો અને જોબવર્ક વિગેરે પુરાવા ચકાસી બાદ આપતાં સ્થાનિક વેરાપાત્ર વેયાણો રુ.૮,૯૭,૬૩,૭૬૫/- તથા પ્લાન્ટ અને મશીનરીના વેયાણો ઉપર લાગુ પડતાં દરે કુલ વેરો રુ.૪૪,૯૪,૧૮૯/- આકારેલ છે. કુલ ખરીદી રુ.૯,૧૧,૭૧,૬૮૮/-ની નક્કી કરેલ છે જે પૈકી આંતર રાજ્ય ખરીદી બાદ કરતાં વેરાશાખ પાત્ર ખરીદી રુ.૬,૨૨,૭૧,૮૫૯/- ની રહે છે જેના ઉપર લાગુ પડતાં દરે કુલ વેરાશાખ રુ.૩૩,૧૩,૧૮/- આપવામાં આવેલ છે. અગાઉના વર્ષની વેરાશાખ નથી તથા યાલુ વર્ષની વેરાશાખ રુ.૩૩,૧૩,૧૫૮/- છે જેમાંથી ૨૧૦ ભદ્ર હો તેયા સ્થાય સ્

. Signature :

" K M. GOH

Date:

State Tax Officer (1)
T'C Unit-45, Vadodara.

S.d.

K. M. GOHIL
State Tax Officer (1)

(See Rule 27)

### Notice For Amount Assessed

То

HITKARI PACKAGING PVT.

LTD.339/40,WAGHODIA,VAGHODIA,WAGHODIA,VADODARA-391760

Office Address:

Ghatak 45 (VAD),

4TH FLOOR,

I - BLOCK.

KUBER BHAVAN, VADODARA,

Phone No: 0265-2417929

E-mail Id: ac046-ct@gujarat.gov.in

Registration Certificate No. 24192200115

Dated 01/07/2002

Lump sum Permit No. ---

Dated -

The Dealer/ person has not paid tax/ Interest/ Penalty due from him as per order passed under section or the order passed in First/Second Appeal/Revision application, under sub-section 2 of section 34 of the Act is as under.

Date of Order: 19/03/2015

Period From: 01/04/2010 To: 31/03/2011

Details	Payable Tax Amount Rs	Amount Paid Rs	Balance Due Rs
1.Assessed Tax	2384	0	2384
2.Interest U/s	1645	0	1645
3.Penalty U/s.	. 0	0	0
Total	4029	. 0	4029

Less Refund adj.Order No.

Dated

Rs. 0

Net Amount payable.

**Four Thousend Twenty Nine** 

Rs. 4029

- 1 The sum of Rs. 4029 shall be paid into the Government Treasury at Vadodara within 30 days from the service of this notice.
- 2 The receipted challan shall be produced before me within 30 days.
- 3 Interest at the rate of 18% per annum shall be charged on late payment of dues.

An Appeal may be filed within 60 days from the date of receipt of the Order to Hn DC Appeal Vadodar (Write the name of authority)

Seal:

K. M. GOHIL State Tax Officer (1) I/C Unit-45, Vadodara.

5.0

K. M. GOHIL State Tax Officer (1) I/C Unit-45, Vadodara Place: Vadodara

Date: 19/03/2015

Signature :

Designation : CTO Unit 7 Vadodara

## FORM-304

## [See sub-rule (2) of 29, sub-rule (2) of rule 31 and sub-rule(2) of 32] **Assessment Order**

(under section 32/34/35 of Gujarat Value Added Tax Act, 2003)

Name of the Dealer :	HITKARI PACKAGING PVT. LTD.
RC No. :	24192200115
Address :	339/40,GIDC IND ESTATE,WAGHODIA,WAGHODIA,WAGHODIA,VADODARA-391760
Assessment Year :	2015-2016
Period of assessment :	01/04/2011 - 31/03/2012
Date of service of notice in form :	21/03/2016

PART I						
Turnover of sales and purchases			(Rupees	5)		
	S	ales	Pur	chases		
Description	As per Return	As per Assessment	As per Return	As per Assessment		
01. Total turnover	106648418	106648418	90454594	90454594		
02.1 Exempted from tax under section 5(1)		0		0		
02.2 Exempted from tax under section 5(2)	535607	0	121982	121982		
02.3 Branch transfer or consignment to and from outside the state		0		O		
(a) of the goods manufactured		0				
(b) other than (a) above		0		0		
02.4 Purchases not qualifying for tax credit as per section 11(8) read with Section. 11(5)				0		
02.5 Reduction as per item 37 of annexure-III	1738119	1738119	14821747	14821747		
02.6 Charges towards labour, service and other charges referred to in sub-clause (c) of clause (30) of section 2		1013293				
Total of (02.1) to (02.6)	2273726	2754412	14943729	14943729		
03. Net Taxable Turnover (01-02)	104374692	103897006	75510865	75510865		

			PART II			
Output Ta	ax					
As per Re	eturn					
Rate of tax	Commodity Name	Commodity Code	Turnover excluding tax	Tax payable	Additional tax	Total Turnover including tax
4	4 %	ITM04	104374692	4174988	1043747	109593427
TOTAL			104374692	4174988	1043747	109593427
04.1 Total (	Output Tax					5218735
04.2 Total Tax Payable on Purchase of taxable goods under section 9					0	
Tax Liability	y(04.1+04.2)					5218735

As per A	ssessment			-		
Rate of tax	Commodity Name	Commodity Code	Turnover excluding tax		Additional tax	Total Turnover including tax

4	Others	99999	103897006	4155880	1038970	109091856
4	Others	99999	163054	8153	0 .	171207
TOTAL			104060060	4164033	1038970	109263063
04.1 Total Output Tax						5203003
04.2 Total Tax Payable on Purchase of taxable goods under section 9						0
Tax Liability(04:1+04.2)						5203003

PART III		+ .
Input tax		
	Value of g	oods (Rupees)
Description	As per Return	As per Assessment
05. Purchase of capital goods from registered dealers	0	0
06. Purchases of taxable goods other than capital goods from registered dealers	75510865	75510865
07. Purchases of taxable goods from a person other than registered dealer	0	0
Total	75510865	75510865

Calculation of I	nput Tax - As pe	r Return				
Rate of tax	Commodity Name	Commodity Code	Turnover of purchase	Tax charged in respect of item 7 & 8	Additional tax	
4	4 %	ITM04	67255797	2690232	671396	
12.5	12.5 %	ITM16	883751	110469	22094	
15	15 %	ITM15	290200	43530	7255	
4	4 %	ITM04	3368002	134720	33419	
Total(Col.5+Col.	6)				3713115	
Total Tax Payable	Total Tax Payable on Purchase of taxable goods under section 9					
Tax paid under the Gujarat Tax on entry of specified goods into Local Areas Act,2001 (Guj.22 of 2001)					0	
Total(Input Tax Cr	Total(Input Tax Credit)					

Calculation of I	nput Tax - As pe	r Assessment			
Rate of tax	Commodity Name	Commodity Code	Turnover of purchase	Tax charged in respect of item 7 & 8	Additional tax
4	Others	99999	67255797	2690232	671396
4	Others	99999	3368002	134720	33419
12.5	Others	99999	883751	110469	22094
15	Others	99999	290200	43530	7255
Total(Col.5+Col.	6)				3713115
Total Tax Payable	on Purchase of taxal	ole goods under sec	tion 9		0
Tax paid under the Gujarat Tax on entry of specified goods into Local Areas Act,2001 (Guj.22 of 2001)					0
08. Total(Input Tax	3713115				

## **PART IV**

Tax,credit		
	Admissible tax	credit(Rupees)
Description	As per Return	As per Assessment
09. Tax credit brought forward from previous tax period	0	0
10. Tax credit as per 08	3713115	3713115
Total (09 + 10)	3713115	3713115
Adjustment of tax on purchase as per Annexure II		0
11. Gross tax credit	3713115	3713115
12. Reduction in Tax Credit		•
12.1 Under section 11(3)(b)(i) (other than 12.2 below)		. 0
12.2 Under section 11(3)(b)(ii) (of the goods manufactured) (as per illustration given in the instructions)		0
12.3 Under section 11(3)(b)(iii) (of fuels used for manufacture of goods)		0
12.4 Under section 11(5) (for use in manufacture of goods exempted from tax under sections 5(1) and 5(2))		0
12.5 Other reason	13852	13929
Total: [12.1 + 12.2 + 12.3 + 12.4 +12.5]	13852	13929
13. Net tax credit admissible (11 - 12)	3699263	3699186

## PART V

## Net tax payable

	(Rup	ees)
Description	As per Return	As per Assessment
14. The amount of tax payable as per 04.1	5218735	5203003
15. Tax payable on the purchases of taxable goods under section 9 as per 04.2	. 0	0
16. Total tax	5218735	5203003
17. Less :		
17.1 Adjustment of tax on sale as per Annexure I	24347	0
17.2 Remission under section 41	0	0
17.3 Credit u/s 57B(9) of the amount of tax deducted at source(enclose Form-41)	0	0
17.4 Adjustment of the amount deposited under section 22	0	0
17.5 Net tax credit as per 13	3699263	3699186
Total	3723610	3699186
18. Net tax payable (16-17)	1495125	1503817
19. Excess amount of tax credit (18-17)	0	0
20. Amount of tax credit adjusted against CST	0	0
21. Excess Amount of tax credit claimed as refund	0	0
22. Amount of tax credit carried forward to the next tax period[19-(20+21)]	89032	0

PART VI					
Payment of tax					
Description	-	(Rup	ees)		

	As per Return	As per Assessment
23. Amount payable		
23.1 Amount of tax payable as per 19	1495125	1503817
23.2 Amount of interest	22336	35834
23.3 Amount of penalty		2000
Total **	1517461	1541651
24. Amount paid	1515634	1514634
25. Amount outstanding	1827	27017
26. Excess amount payable		, 0
26.1 Refund already given		0
26.2 Excess amount of refund adjusted against CST		0
26.3 Interest on Refund		0
26.4 Net Refund Payable (Refund + Interest)		0

Annexure I			(Rupees)		
	Increase		Decrease		
Adjustment in sale	As per Return	As per Assessment	As per Return	As per Assessment	
27. sub-section (1) of section 8		0		0	
27.1 Sub-clause (a) (sale cancelled)				0	
27.2 Sub-clause (b) (alteration in consideration of sale)		0		0	
27.3 Sub-clause (c) (goods returned)				0	
28. sub-rule(7) of rule17 (pertains to transactions through commission agent)		0		o	
Total:	0	0	0	0	
29. Net of sale		0		0	

Annexure II			(Rupees	5)
	Increase		Decrease	
Adjustment in purchase	As per Return	· -	As per Return	As per Assessment
30. on account of credit note/debit note		0		0
31. on account of goods on which right to use such goods is transferred as defined under sub-clause (d) of clause (23) of section 2				0
Total:	0	0	0	0
32. Net of purchase		0		0

Annexure III			(Rupees	s)	
		Sales		Purchases	
Reduction			As per sessment	As per Return	As per Assessment
.33. Sales/purchases as specified in sub-section (2) of section 5 of the Central Act. (By way of transfer of documents of title)			0		0
34. In the course of export/import out of country	708156		708156		0
35. Sales/purchases as specified in the sub-section (3) of section 5 of the Central Act	1029963	:	1029963	14731966	0

36. In the course of interstate trade and commerce other than connected transfer or consignment		0	89781	14821747
37. Total :	1738119	1738119	14821747	14821747

નમૂનો-૩૦૨ નોટીસના અનુસંધાને શ્રી અલ્પેશ પટેલ વાણિજ્યિક વેરા સલાહકાર સને ૨૦૧૧/૧૨ ના વર્ષના હિસાબી સાહિત્ય સહ ઓડીટ આકારણી અર્થે હાજર રહ્યા. વેપારી નો ધંધો ટ્રાન્સફોર્મર બનાવી વેયવાનો છે. વેપારીના કેસમા સને ૨૦૧૧/૧૨ ના વર્ષનુ કૂલ ટર્નઓવર રુ.૧૦૬૬૪૮૪૧૮/- નક્કી કરવામાં આવેલ છે. જેમાંથી આંતરરાજ્ય વેયાણો રુ.૧૦૨૯૯૬૩/-, "એય" ફોર્મ સામેના વેયાણો રુ.૭૦૮૧૫૬/- તથા માલપરતના રુ.૪૭૭૬૮૬/- બાદ કરતા બાકીના રુ.૧૦૩૮૯૭૦૦૬/- વેરાપાત્ર વેયાણો તેના પર ૪+૧% લેખે આઉટપુટ વેરો પ૧૯૪૮૫૦/- તથા મિલ્કત વેયાણ વેરો રુ.૮૧૫૩/- કુલ મળી રુ.૫૨૦૩૦૦૩/- થાય છે. વર્ષ દરમ્યાનની કુલ ખરીદી રુ.૯૦૪૫૪૫૯૪/- છે. તેમાંથી રુ.૧૪૮૨૧૭૪૭/- આંતરરાજ્ય ખરીદીના તથા લેબર યાર્જીસ રુ.૧૨૧૧૯૮૨/- બાદ કરતા વેરાશાખ પાત્ર ખરીદી રુ.૭૫૫૧૦૮૬૫/- થાય છે તેના પર લાગુ પડતા દરે રુ.૩૭૧૩૧૧૫/- વેરાશાખ ગણેલ છે.. અગાઉની વેરાશાખ નથી યાલુ વર્ષની રુ.૩૭૧૩૧૧૫/- કુલ મળી રુ.૩૭૧૩૧૧૫/- થાય છે તેમાથી ૨% ઓ.જી.સ નો ઘટાડો રુ.૧૩૯૨૯/- બાદ કરતાં નેટ વેરાશાખ રુ.૩૬૯૯૧૮૬/- રહે છે તમામ સ્થાનિક વેરા સામે મજરે આપેલ છે કોઇ સી/એફ કરેલ નથી. કુલ ભરવાપાત્ર વેરો રુ.૫૨૦૩૦૦૩/- છે તેમાંથી મજરે આપેલ વેરાશાખ બાદ કરતાં બાકી ૨૬મ રુ.૧૫૦૩૮૧૭/- તેમાં વ્યાજ રુ.૩૫૮૩૪/- + દંડ રુ.૨૦૦૦/-ઉમેરતાં કુલ ૨૬મ રુ.૧૫૪૧૬૫૧/- તેમાંથી ભરેલ ૨૬મ રુ.૧૫૧૪૬૩૪/- બાદ કરતા બાકી ૨૬મ રુ.૨૭૦૧૭/- રહે છે જેની માંગણાની નોટીસ કાઢવી.

Signature:

Date:

K. M. GOHIL
State Tax Officer (1)
I/C Unit-45, Vadodara.



S. J. K. M. GOHIL State Tax Officer (1) I/C Unit-45, Vadodara.

#### **Form 305**

(See Rule 27)

### Notice For Amount Assessed

To

Office Address:

HITKARI PACKAGING PVT.

LTD.339/40,WAGHODIA,VAGHODIA,WAGHODIA,VADODARA-391760

Ghatak 45 (VAD),

4TH FLOOR,

I - BLOCK,

KUBER BHAVAN, VADODARÀ,

Phone No: 0265-2417929

E-mail Id: ac046-ct@gujarat.gov.in

Registration Certificate No. 24192200115

Dated 01/07/2002

Lump sum Permit No. ---

Dated 01/07/2002

The Dealer/ person has not paid tax/ Interest/ Penalty due from him as per order passed under section or the order passed in First/Second Appeal/Revision application, under sub-section 4 of section 34 of the Act is as under.

Date of Order: 21/03/2016

Period From: 01/04/2011 To: 31/03/2012

Details	Payable Tax Amount Rs	Payable Tax Amount Rs Amount Paid Rs	
1.Assessed Tax	1503817.0	1503817	0
2.Interest U/s	35834.0	10817	25017
3.Penalty U/s.	2000.0	0.0	2000
Total	1541651	1514634	27017

Less Refund adj.Order No.

Dated

Rs. 0

Net Amount payable.

TWENTY-SEVEN THOUSAND AND SEVENTEEN

**RUPEE ONLY** 

Rs. 27017

- 1 The sum of Rs. 27017 shall be paid into the Government Treasury at vadodara within 30 days from the service of this notice.
- 2 The receipted challan shall be produced before me within 5 days.
- 3 Interest at the rate of 18% per annum shall be charged on late payment of dues.
- 4 An Appeal may be filed within 60 days from the date of receipt of the Order to DC APPEAL (Write the name of authority)

Seal:

K. M. GOHIL State Tax Officer (1) I/C Unit-45, Vadodara. Unit-45.

K. M. GOHIL State Tax Officer (1).

5.9.

I OKH-304

## [See sub-rule (2) of 29, sub-rule (2) of rule 31 and sub-rule(2) of 32] Assessment Order

(under section **32/34/35** of Gujarat Value Added Tax Act, 2003)

Name of the Dealer :	HITKARI PACKAGING PVT. LTD.
RC No.:	24192200115
Address :	339/40,GIDC IND ESTATE,WAGHODIA,WAGHODIA,WAGHODIA,VADODARA-391760
Assessment Year :	2020-2021
Period of assessment :	01/04/2016 - 31/03/2017
Date of service of notice in form :	31/12/2020

PART I						
Turnover of sales and purchases		(Rupees)				
		Sales	Purchases			
Description	As per Return	As per Assessment	As per Return	As per Assessment		
01. Total turnover		383072114		373186039		
02.1 Exempted from tax under section 5(1)		0		0		
02.2 Exempted from tax under section 5(2)		0		0		
02.3 Branch transfer or consignment to and from outside the state		0		0		
(a) of the goods manufactured		0				
(b) other than (a) above		0		0		
02.4 Purchases not qualifying for tax credit as per section 11(8) read with Section. 11(5)				881640		
02.5 Reduction as per item 37 of annexure-III		240000		0		
02.6 Charges towards labour, service and other charges referred to in sub-clause (c) of clause (30) of section 2		4590363				
Total of (02.1) to (02.6)		4830363		881640		
03. Net Taxable Turnover (01-02)		378241751		372304399		

			PART II			
Output Tax						
As per R	eturn					
Rate of tax	Commodity Name	Commodity Code	Turnover excluding tax	Tax payable	Additional tax	Total Turnover including tax

As per Assessment							
Rate of tax	Commodity Name	Commodity Code	Turnover excluding tax	Tax payable	Additional tax	Total Turnover including tax	
4	Others	99999	378241751	15129670	3782418	397153839	
TOTAL	•		378241751	15129670	3782418	397153839	
04.1 Total Output Tax						18912088	
04.2 Total Tax Payable on Purchase of taxable goods under section 9						0 _	
Tax Liability	ax Liability(04.1+04.2)						

PART III		6.			
Input tax					
	Value of g	joods (Rupees)			
Description	As per Return	As per Assessment			
05. Purchase of capital goods from registered dealers		0			
06. Purchases of taxable goods other than capital goods from registered dealers		372304399			
07. Purchases of taxable goods from a person other than registered dealer		0			
Total		372304399			

Calculation of Input Tax - As per Return							
Rate of tax	Commodity Name	Commodity Code	Turnover of purchase	Tax charged in respect of item 7 & 8	Additional tax		
Total(Col.5+Col.	6)						
Total Tax Payable	on Purchase of taxal	ole goods under sec	tion 9				
Tax paid under the Gujarat Tax on entry of specified goods into Local Areas Act, 2001 (Guj. 22 of 2001)							
Total(Input Tax Cr	edit)						

Calculation of I	nput Tax - As pe	r Assessment			
Rate of tax	Commodity Name	Commodity Code	Turnover of purchase	Tax charged in respect of item 7 & 8	Additional tax
4	Others	99999	372262193	14890488	3722622
12.5	Others	99999	42206	5276	1055
Total(Col.5+Col.	6)				18619441
Total Tax Payable on Purchase of taxable goods under section 9					0
Tax paid under the Gujarat Tax on entry of specified goods into Local Areas Act,2001 (Guj.22 of 2001)					0
08. Total(Input Tax Credit)					18619441

PART IV			
Tax credit			
	Admissible tax	credit(Rupees)	
Description	As per Return	As per Assessment	
09. Tax credit brought forward from previous tax period		22267	
10. Tax credit as per 08		18619441	
Total (09 + 10)		18641708	
Adjustment of tax on purchase as per Annexure II		0	
11. Gross tax credit		18641708	
12. Reduction in Tax Credit			
12.1 Under section 11(3)(b)(i) (other than 12.2 below)		0	
12.2 Under section 11(3)(b)(ii) (of the goods manufactured) (as per illustration given in the instructions)		. 0	

12,3 Under section 11(3)(b)(iii) (of fuels used for manufacture of goods)	0
12.4 Under section 11(5) (for use in manufacture of goods exempted from tax under sections 5(1) and 5(2))	0
12.5 Other reason	2234
Total: [12.1 + 12.2 + 12.3 + 12.4 +12.5]	2234
13. Net tax credit admissible (11 - 12)	18639474

PART V						
Net tax payable						
	(Rupees)					
Description	As per Return	As per Assessment				
14. The amount of tax payable as per 04.1		18912088				
15. Tax payable on the purchases of taxable goods under section 9 as per 04.2		0				
16. Total tax		18912088				
17. Less :						
17.1 Adjustment of tax on sale as per Annexure I		0				
17.2 Remission under section 41		0				
17.3 Credit u/s 57B(9) of the amount of tax deducted at source(enclose Form-41)		0				
17.4 Adjustment of the amount deposited under section 22		0				
17.5 Net tax credit as per 13		18639474				
Total		18639474				
18. Net tax payable (16-17)		272614				
19. Excess amount of tax credit (18-17)		0				
20. Amount of tax credit adjusted against CST		0				
21. Excess Amount of tax credit claimed as refund		0				
22. Amount of tax credit carried forward to the next tax period[19-(20+21)]		0				

PAR	T VI	
Payment of tax		
	(Rup	ees)
Description	As per Return	As per Assessment
23. Amount payable		
23.1 Amount of tax payable as per 19		272614
23.2 Amount of interest		171746
23.3 Amount of penalty		408921
Total		853281
24. Amount paid		0
25. Amount outstanding		853281
26. Excess amount payable		0
26.1 Refund already given		0
26.2 Excess amount of refund adjusted against CST		. 0
26.3 Interest on Refund		0

Annexure I			(Rupees)		
	Increase		Decrease		
Adjustment in sale	As per Return	As per Assessment	As per Return	As per Assessment	
27. sub-section (1) of section 8		0		0	
27.1 Sub-clause (a) (sale cancelled)				0	
27.2 Sub-clause (b) (alteration in consideration of sale)		0		0	
27.3 Sub-clause (c) (goods returned)				. 0	
28. sub-rule(7) of rule17 (pertains to transactions through commission agent)		o		0	
Total:		0		0	
29. Net of sale		0		0	

Annexure II			(Rupees)		
	Increase		Decrease		
Adjustment in purchase	As per Return	As per Assessment	As per Return	As per Assessment	
30. on account of credit note/debit note		0		0	
31. on account of goods on which right to use such goods is transferred as defined under sub-clause (d) of clause (23) of section 2				0	
Total:		0		0	
32. Net of purchase		0		0	

Annexure III			(Rupees)		
	Sales		Purchases		
Reduction	As per Return	As per Assessment	As per Return	As per Assessment	
33. Sales/purchases as specified in sub-section (2) of section 5 of the Central Act. (By way of transfer of documents of title)		o		o	
34. In the course of export/import out of country		0		0	
35. Sales/purchases as specified in the sub-section (3) of section 5 of the Central Act		o		o	
36. In the course of interstate trade and commerce other than branch transfer or consignment		0		0	
37. Total :		0	_	0	

as per sheet

Signature K. M. GOHIL

Date: State Tax Officer (1)

I/C Unit-45, Vadodara.



Sid

#### Form 305

(See Rule 27)

#### Notice For Amount Assessed

То

Office Address:

HITKARI PACKAGING PVT.

Ghatak 45 (VAD),

LTD.339/40,WAGHODIA,VAGHODIA,WAGHODIA,VADODARA-391760

4TH FLOOR,

I - BLOCK.

KUBER BHAVAN, VADODÂRA,

Phone No: 0265-2417929

E-mail ld: ac046-ct@gujarat.gov.in

Registration Certificate No. 24192200115

Dated 01/07/2020

Lump sum Permit No. -----

Dated ----

The Dealer/ person has not paid tax/ Interest/ Penalty due from him as per order passed under section or the order passed in First/Second Appeal/Revision application, under sub-section 1 of section 73 of the Act is as under.

Date of Order: 31/12/2020

Period From: 01/04/2016 To: 31/03/2017

Details	Payable Tax Amount Rs	Amount Paid Rs	Balance Due Rs
1.Assessed Tax	272614.0	0.0	272614.00
2.Interest U/s	171746.0	0.0	171746.00
3.Penalty U/s.	408921.0	0.0	408921.00
Total	853281.00	0.00	853281.00
Less Refund adj.Order No.	Dated		Rs. 0
Net Amount payable.	EIGHT LAKH FIFTY-THR HUNDRED AND EIGHTY	Rs. <b>853281</b>	

The sum of Rs. 853281 shall be paid into the Government Treasury at VADODARA within 30 days from the service of this notice.

- 2 The receipted challan shall be produced before me within 7 days.
- 3 Interest at the rate of 18% per annum shall be charged on late payment of dues.
- An Appeal may be filed within 60 days from the date of receipt of the Order to DC APPEAL VADODARA (Write the name of authority)

State Tax Officer (1) I/C Unit-45, Vador

5.2

K. M. GOHIL

State Tax Officer (1)

## FORM-304

## [See sub-rule (2) of 29, sub-rule (2) of rule 31 and sub-rule(2) of 32] Assessment Order

(under section **32/34/35** of Gujarat Value Added Tax Act, 2003)

Name of the Dealer :	HITKARI PACKAGING PVT. LTD.
RC No. :	24192200115
Address :	339/40,GIDC IND ESTATE,WAGHODIA,WAGHODIA,WAGHODIA,VADODARA-391760
Assessment Year :	2019-2020
Period of assessment :	01/04/2017 - 30/06/2017
Date of service of notice in form :	08/12/2020

PART I					
Turnover of sales and purchases	Turnover of sales and purchases		(Rupees)		
		Sales	Pu	rchases	
Description	As per Return	As per Assessment	As per Return	As per Assessment	
01. Total turnover		121593575		123041475	
02.1 Exempted from tax under section 5(1)		0		0	
02.2 Exempted from tax under section 5(2)		0		0	
02.3 Branch transfer or consignment to and from outside the state		o		0	
(a) of the goods manufactured		0			
(b) other than (a) above		0		0	
02.4 Purchases not qualifying for tax credit as per section 11(8) read with Section. 11(5)				o	
02.5 Reduction as per item 37 of annexure-III		О		0	
02.6 Charges towards labour, service and other charges referred to in sub-clause (c) of clause (30) of section 2		o			
Total of (02.1) to (02.6)		0		0	
03. Net Taxable Turnover (01-02)		121593575		123041475	

			PART II	,		
Output Ta	ix					
As per Re	turn					
Rate of tax	Commodity Name	Commodity Code	Turnover excluding tax	Tax payable	Additional tax	Total Turnover including tax

Rate of tax	Commodity Name	Commodity Code	Turnover excluding tax	Tax payable	Additional tax	Total Turnover including tax
. 4	Others	99999	119613084	4784523	1196131	125593738
4	Others	99999	1980491	79220	<u>.</u> 19805	2079516
TOTAL			121593575	4863743	1215936	127673254
04.1 Total Output Tax						- 6079679
04.2 Total Tax Payable on Purchase of taxable goods under section 9						0

PART III				
Input tax				
	Value of goods (Rupees)			
Description	As per Return	As per Assessment		
05. Purchase of capital goods from registered dealers		0		
06. Purchases of taxable goods other than capital goods from registered dealers		123041475		
07. Purchases of taxable goods from a person other than registered dealer		0		
Total		123041475		

Calculation of Input Tax - As per Return								
Rate of tax	Commodity Name	Commodity Code	Turnover of purchase	Tax charged in respect of item 7 & 8	Additional tax			
Total(Col.5+Col.	6)							
Total Tax Payable o	on Purchase of taxal	ole goods under sec	tion 9					
Tax paid under the Gujarat Tax on entry of specified goods into Local Areas Act,2001 (Guj.22 of 2001)								
Total(Input Tax Cre	edit)							

Calculation of I	nput Tax - As pe	r Assessment			
Rate of tax	Commodity Name	Commodity Code	Turnover of purchase	Tax charged in respect of item 7 & 8	Additional tax
4	Others	99999	117182357	4687294	1171824
Total(Col.5+Col.	6)				5859118
Total Tax Payable	on Purchase of taxal	ole goods under sec	tion 9		0
Tax paid under the Act,2001 (Guj.22	e Gujarat Tax on ent of 2001)	ry of specified good	s into Local Areas		0
08. Total(Input Tax	x Credit)				5859118

PART IV					
Tax credit					
	Admissible tax	credit(Rupees)			
Description	As per Return	As per Assessment			
09. Tax credit brought forward from previous tax period		0			
10. Tax credit as per 08		5859118			
Total (09 + 10)		5859118			
Adjustment of tax on purchase as per Annexure II	·	0			
11. Gross tax credit		5859118			
12. Reduction in Tax Credit		**			
12.1 Under section 11(3)(b)(i) (other than 12.2 below)	-	0			
12.2 Under section 11(3)(b)(ii) (of the goods manufactured) (as per illustration given in the instructions)		0			

12.3 Under section 11(3)(b)(iii) (of fuels used for manufacture of goods)	0
12.4 Under section 11(5) (for use in manufacture of goods exempted from tax under sections 5(1) and 5(2))	0
12.5 Other reason	0
Total: [12.1 + 12.2 + 12.3 + 12.4 +12.5]	0
13. Net tax credit admissible (11 - 12)	5859118

PART V			
Net tax payable			
	(Rupees)		
Description	As per Return	As per Assessment	
14. The amount of tax payable as per 04.1		6079679	
15. Tax payable on the purchases of taxable goods under section 9 as per 04.2		0	
16. Total tax		6079679	
17. Less :			
17.1 Adjustment of tax on sale as per Annexure I		0	
17.2 Remission under section 41		0	
17.3 Credit u/s 57B(9) of the amount of tax deducted at source(enclose Form-41)		0	
17.4 Adjustment of the amount deposited under section 22		0	
17.5 Net tax credit as per 13		5859118	
Total		5859118	
18. Net tax payable (16-17)		220561	
19. Excess amount of tax credit (18-17)		0	
20. Amount of tax credit adjusted against CST		0	
21. Excess Amount of tax credit claimed as refund		0	
22. Amount of tax credit carried forward to the next tax period[19-(20+21)]		0	

PART VI				
Payment of tax				
<del></del>	(Rup	ees)		
Description	As per Return	As per Assessment		
23. Amount payable	·			
23.1 Amount of tax payable as per 19		220561		
23.2 Amount of interest		141727		
23.3 Amount of penalty		340842		
Total		703130		
24. Amount paid		0		
25. Amount outstanding		703130		
26. Excess amount payable		0		
26.1 Refund already given		0		
26.2 Excess amount of refund adjusted against CST	•	0 -		
26.3 Interest on Refund		0		

Annexure I			(Rupees)		
	Ir	Increase		ecrease	
Adjustment in sale	As per Return	As per Assessment	As per Return	As per Assessment	
27. sub-section (1) of section 8		0		0	
27.1 Sub-clause (a) (sale cancelled)				0	
27.2 Sub-clause (b) (alteration in consideration of sale)		0		0	
27.3 Sub-clause (c) (goods returned)			•	0	
28. sub-rule(7) of rule17 (pertains to transactions through commission agent)		o		0	
Total:		0		0	
29. Net of sale		0		0	

Annexure II			(Rupees)		
	Increase		Decrease		
Adjustment in purchase	As per Return	As per Assessment	As per Return	As per Assessment	
30. on account of credit note/debit note		0		0	
31. on account of goods on which right to use such goods is transferred as defined under sub-clause (d) of clause (23) of section 2				0	
Total :		0		0	
32. Net of purchase		0		0	

Annexure III			(Rupees)		
		Sales		rchases	
Reduction	As per Return	As per Assessment	As per Return	As per Assessment	
33. Sales/purchases as specified in sub-section (2) of section 5 of the Central Act. (By way of transfer of documents of title)		0		. 0	
34. In the course of export/import out of country		0		0	
35. Sales/purchases as specified in the sub-section (3) of section 5 of the Central Act		0		0	
36. In the course of interstate trade and commerce other than branch transfer or consignment		0		0	
37. Total :		0		0	

as per sheet

Signature :

K. M. GOHIL

Date:

State Tax Officer (1) I/C Unit-45, Vadodara.



K. M. GOHIL

State Tax Officer (1)

#### **Form 305**

(See Rule 27)

### Notice For Amount Assessed

To

Office Address:

HITKARI PACKAGING PVT.

LTD.339/40,WAGHODIA,VAGHODIA,WAGHODIA,VADODARA-391760

Ghatak 42 (VAD),

5TH FLOOR,

I - BLOCK,

KUBER BHAVAN, VADODARA,

Phone No: 0265-2417929

E-mail ld: ac046-ct@gujarat.gov.in

Registration Certificate No. 24192200115

Dated 01/07/2002

Lump sum Permit No. ----

Dated ----

The Dealer/ person has not paid tax/ Interest/ Penalty due from him as per order passed under section or the order passed in First/Second Appeal/Revision application, under sub-section 2 of section 34 of the Act is as under.

Date of Order: 08/12/2020

Period From: 01/04/2017 To: 30/06/2017

Details	Payable Tax Amount Rs	Amount Paid Rs	Balance Due Rs
1.Assessed Tax	220561.0	0.0	220561.00
2.Interest U/s	141727.0	0.0	141727.00
3.Penalty U/s.	340842.0	0.0	340842.00
Total	703130.00	0.00	703130.00
Less Refund adj.Order No.	Dated		Rs. <b>0</b>
	SEVEN LAKH THREE TH	OUSAND ONE HUNDRED	

Net Amount payable.

AND THIRTY RUPEE ONLY

Rs. 703130

- 1 The sum of Rs. 703130 shall be paid into the Government Treasury at vadodara within 30 days from the service of this notice.
- 2 The receipted challan shall be produced before me within 30 days.
- 3 Interest at the rate of 18% per annum shall be charged on late payment of dues.
- 4 An Appeal may be filed within 60 days from the date of receipt of the Order to DC APPEAL (Write the name of authority)

Seal:

K. M. GOHIL State Tax Officer (1) I/C Unit-45, Vadodara.

K. M. GOHIL State Tax Officer (1)

## FORM-VII(B)

## [See Rule 9A]

## **Assessment Order**

(under section 32/34/35 of Gujarat Value Added Tax Act, 2003)

Name of the Dealer :	HITKARI PACKAGING PVT. LTD.
RC No. :	24692200115
Address :	339/40,WAGHODIA,HITKARI PACKAGING PVT. LTD.,VAGHODIA,WAGHODIA,VADODARA-391760
Assessment Year :	2010-2011
Period of assessment :	01/04/2006 - 31/03/2007
Date of service of notice in form :	29/06/2010

PART I				
Payment Particulars:	(Rup	Rupees)		
Description	As per Return	As per Assessment		
01. Gross Turnover Of Sales		59043082		
Deduct :				
I. Turnover of Sales within the State		54211036		
II. Turnover of Sales of goods outside the State		0		
III. Sales of goods in the course of export out of or import into India		3775426		
IV. Turnover of Inter-State Sales of goods covered by Schedule-1 or fully Tax exempted u/s 5(2) of gujarat VAT Act,2003		0		
V. Turnover of Inter-State on which tax is not leviable under section 9(1)		0		
VI. Sales to Special Economic Zone under section 8(6)		0		
02. Balance: Inter-State sales on which tax is leviable in Gujarat State		1056620		
Deduct :				
I. Cost of Freight, Delivery or installation, if separately charged		0		
II. Value of goods returned within six months under section 8A(1)(b)		0		
III. Turnover of Inter-State sales on which no tax is payable		0		
IV. Turnover of Inter-State sales under section 6(2)		0		
V. Turnover of sales made under section 6(3)		0		
VI. Sales of Special Economic Zone under section 8(6)		0		
03. Total taxable Inter-State sales		1056620		
Deduct : Deduction under section 8A (1)(a)		0		
04. Net taxable inter-State Sales		1056620		

PART II		

## **Calculation of Central Sales Tax**

## As per Return

Sr No.	Tax Rate	Sales Turnover	Тах
Total		0	0 -

As per Assessment			
Sr No.	Tax Rate	Sales Turnover	Tax
1	4	913419	36537
Total		913419	36537

02. Sales Taxable under section 8(2)/8(2A)				
As per Returns				
Sr No.	Tax Rate	Sales Turnover	Tax	
Total		0	0	

As per Assessment			
Sr No.	Tax Rate	Sales Turnover	Tax
1	10	143201	14320
Total		143201	14320

## PART III

	(Rupees)	
Description	As per Return	As per Assessment
05. Value of goods transferred under section 6A(1)		0

# 06. Amount of Forms for the period As per Return Sr No. Form Type Total Form used Value of goods

As per Assessment				
Sr No.	Form Type	Total Form used	Value of goods	
1	С	10	913419	
. 2	Н	7 '	3775426	

07. Total Amount payable as	(Rupees)	
Description	As per Return	As per Assessment
I. C.S.T.		50857
II. Interest		26897
III. Penalty		0
IV. Total		77754
Less : Amount of tax credit adjusted against local purchases		0
08. Total amount payable		77754
09. Net tax payable		77754
10. Net tax paid		76124
11. Net Outstanding Demand	·	1630
12. Interest on Refund		0
13. Net Outstanding Refund (Refund + Interest)		0

14. Challan		<del></del>	<del>-</del>	<del></del>
As per Return		<del></del>		
Sr No.	Challan No.	Date of Submission	Date of payment	Amount of

1 4	Payment
Total	0

As per Assessment				
Sr No.	Challan No.	Date of Submission	Date of payment	Amount of Payment
Total			•	0

15. Calculation of deferment benefits (To be filled in by a dealer to whom deferments benefits have
been granted)

been granted)					
Description	As per Return	As per Assessment			
I. Eligibility Certificate No.		0			
II. Eligibility Certificate Date of issue					
III. Exemption Certificate No.		0			
IV. Exemption Certificate Date of issue					
V. Period of validity of the certificate From					
VI. Period of validity of the certificate To					
VII. Total ceiling, if any, Subject towhich tax benefits are granted		0			
16. Status of deferment					
I. Opening balance of ceiling at the beginning of the period for which the return is filed		0			
II. Less: Total tax deffered for the period covered by this return		0			
III. Closing balance of ceiling at end of the period for which return is filed		0			

Heard Mr Alpeshbhai D Patel CTP pursuant to assessment notice Form No 6B for the assessment period 2006-07 with his books of accounts, Sales ,purchases bills ,register. After verification of,books of account and returns filed by him, sales, purchases , mentioned as above have been determined after assessment. The assessment order be communicated to the dealer and necessary proceeding be completed pursuant to this order

Signature:

Date: K. M. GOHIL

State Tax Officer (1) I/C Unit-45, Vadodara.

Sd

K. M. GOHIL
State Tax Officer (1)
I/C Unit-45, Vadodara.

# FORM-VII(B)

# [See Rule 9A]

### **Assessment Order**

(under section 32/34/35 of Gujarat Value Added Tax Act, 2003)

Name of the Dealers	HITKARI PACKAGING PVT. LTD.
RC No. :	24692200115
Address :	339/40, WAGHODIA, HITKARI PACKAGING PVT. LTD., VAGHODIA, WAGHODIA, VADGDARA-391760
Assessment Year :	2014-2015
Period of assessment :	01/04/2010 - 31/03/2011
Date of service of notice in form :	20/03/2015

PART I				
Payment Particulars:	ees)			
Description	As per Return	As per Assessment		
01. Gross Turnover Of Sales		92150276		
Deduct :				
I. Turnover of Sales within the State		91044028		
II. Turnover of Sales of goods outside the State		156483		
III. Sales of goods in the course of export out of or import into India		949765		
IV. Turnover of Inter-State Sales of goods covered by Schedule-1 or fully Tax exempted u/s 5(2) of gujarat VAT Act,2003		0		
V. Turnover of Inter-State on which tax is not leviable under section 9(1)		0		
VI. Sales to Special Economic Zone under section 8(6)		0		
02. Balance: Inter-State sales on which tax is leviable in Gujarat State		156483		
Deduct :				
I. Cost of Freight, Delivery or installation, if separately charged		0		
II. Value of goods returned within six months under section 8A(1)(b)		0		
III. Turnover of Inter-State sales on which no tax is payable		0		
IV. Turnover of Inter-State sales under section 6(2)		0		
V. Turnover of sales made under section 6(3)		0		
VI. Sales of Special Economic Zone under section 8(6)		0		
03. Total taxable Inter-State sales		156483		
Deduct : Deduction under section 8A (1)(a)		0		
04. Net taxable inter-State Sales		156483		

### **PART II**

### **Calculation of Central Sales Tax**

01	L. Sa	les T	axable	under	Sect	ion	8(1	)
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### As per Return

7.5 per itetarii			
Sr No.	Tax Rate	Sales Turnover	Tax
Total		0	- 0

As per Assessment			
Sr No.	Tax Rate	Sales Turnover	Tax
Total		0	0

02. Sales Taxable under section 8(2)/8(2A)					
As per Return					
Sr No.	Tax Rate	Sales Turnover	Tax		
Total		. 0	0		

As per Assessment	As per Assessment				
Sr No.	Tax Rate	Sales Turnover	Tax		
1	2	88901	1778		
2	5	67582	3379		
Total	•	156483	5157		

# PART III

	Increase		Decrease	
Adjustment In Sales	As per Return	As per Assessment	As per Return	As per Assessment
I. Sale cancelled				0
II. Alteration in consideration of sale		0		0
III. Goods Returned				0
IV. Total of Adjustment		0		0
V. Net of sale		О		0
V. Adjustment in tax on sale		0 .		0

# **PART IV**

	(Rupees)		
Description	As per As pe Return Assessm		
05. Value of goods transferred under section 6A(1)			

06. Amount of Forms for the period						
As per Return						
Sr No.	Form Type	Total Form used	Value of goods			

As per Assessment			
Sr No.	Form Type	Total Form used	Value of goods

07. Total Amount payable as			(Rupees)	
Description			As per Return	As per Assessment
I. C.S.T.				5157
II. Interest				1591
III. Penalty				0 -
IV. Total		· ·		6748
08. Less				

I. Adjustment of tax on sale as per annexure(+/-)	0
II. Remission under section 9(2) read with sub-rule of rule 18B of Gujarat Value Added Tax Rules,2006	0
III. Excess amount of tax credit remained unadjusted under Gujarat Value Added Tax Act,2003	0
IV. Less Total	0
09. Net tax payable	6748
10. Net tax paid	2885
11. Net Outstanding Demand	3863
12. Interest on Refund	0
13. Net Outstanding Refund (Refund + Interest)	0

14. Challan				
As per Return				
Sr No.	Challan No.	Date of Submission	Date of payment	Amount of Payment
Total				0

As per Assessment					
Sr No.	Challan No.	Date of Submission	Date of payment	Amount of Payment	
Total				0	

# 15. Calculation of deferment benefits (To be filled in by a dealer to whom deferments benefits have been granted) Description As now Beturn As per

Description	As per Return	As per Assessment
I. Eligibility Certificate No.		
II. Eligibility Certificate Date of issue		
III. Exemption Certificate No.		
IV. Exemption Certificate Date of issue		
V. Period of validity of the certificate From		
VI. Period of validity of the certificate To		
VII. Total ceiling, if any, Subject towhich tax benefits are granted		
16. Status of deferment		
I. Opening balance of ceiling at the beginning of the period for which the return is filed $% \left( 1\right) =\left( 1\right) \left( 1$		
II. Less: Total tax deffered for the period covered by this return		
III. Closing balance of ceiling at end of the period for which return is filed		

### Remarks

નમુના-૬(ખ)ની નોટીસ અનુસંધાને શ્રી અલ્પેશભાઇ પટેલ, વાણિજ્યિક વેરા સલાકાર વર્ષ-૨૦૧૦/૧૧ ની ઓડીટ આકારણી કાર્યવાહી અર્થે હાજર રહેલ છે. કુલ વેચાણો રુ.૯,૨૧,૫૦,૨૭૬/-ના નક્કી કરેલ છે તે પૈકી સ્થાનિક વેચાણો, નિકાસના વેચાણો અને જોબવર્ક વિગેરે પુરાવા ચકાસી બાદ આપતાં કેન્દ્રીય વેરાપાત્ર વેચાણો રુ.૧,૫૬,૪૮૩/- ઉપર લાગુ પડતાં દરે કુલ વેરો રુ.૫,૧૫૭/- આકારેલ છે. ભરવાપાત્ર વેરો રુ.૫,૧૫૭/- થાય છે તેમાં વ્યાજ રુ.૧૪/- ઉમેરતાં કુલ રુ.૫,૧૭૧/- ભરવાના બાકી રહે છે જે સામે પત્રકે ભરેલ વેરો રુ.૨,૮૮૫/- બાદ આપતાં બાકી વેરો રુ.૨,૨૮૬/- તથા વ્યાજ રુ.૧,૫૭૭/- મળી કુલ રુ.૩,૮૬૩/- ભરવાના બાકી રહે છે જેની માંગણાંની સુચના કાઢી વેપારીશ્રીને જાણ કરવા ઠરાવવામાં આવે છે.

Signature :

K. M. GOHIL

Date:

State Tax Officer (1) I/C Unit-45, Vadodara.

K. M. GUTIL State Tax Officer (1)

### [FORM VIII(B)]

# [See Rule 9a of the central Sales Tax (Gujarat) Rules, 1970] FINAL NOTICE OF ASSESSMENT UNDER THE CENTRAL SALES TAX ACT, 1956

To,

HITKARI PACKAGING PVT, LTD.

Of 339/40, GIDC IND

ESTATE, WAGHODIA, WAGHODIA, WAGHODIA, WAGHODIA, VADODARA-391760

RC No. 24692200115

\*In Continuation of the notice in form 6B served on you on the - day of - 20-

- \* With reference to your petition/appeal/revision, dated the day of 20- before Assistant Commissioner of sales Tax/Additional Commissioner of Sales Tax/Commissioner of Sales Tax/Sales Tribunal.
  - (i) The amount of tax payable by you for the Period from 01/04/2010 20 31/03/2011 has been finally assessed at Rs. 5157 as shown in the table below:
  - The Penalty payable by you u/s of the Gujarat Value Added Tax Gujarat Value Added Tax Act default in paying tax (ii); upto the has been determined at Rs. -
  - A Penalty of Rs. has also been imposed on you under subsection of section of the Act read with [Section 9(2) of the Central Sales Tax Act, 1956.
  - (iv) A Penalty of Rs. has also been levied on you under section 10A of the Central Sales Tax Act, 1956.
  - (v) Total amount of tax and Penalty is Rs. 5157
- 2 The total amount of tax paid by you already is Rs. 2885 in words only that is Rs. in excess of the due.
  - \* A refund order is enclosed. You should apply to for the refund of this sum.
- You are hereby directed to pay the sum of Rs. 3863 ( Rupees ThertyEaightHundred SixtyThree ) into the government treasury at Vadodara on or before 20/04/2015 (date) or within 35 days of the date of service of this notice whichever is later and to produce the receipt in proof of payment before the undersigned not later than 5 days from the date of payment as aforesaid, failing which the said sum together with further penalty as specified in para 3 below will be recovered from you as an arrear of land revenue.
- If you do not pay the amount, the tax shown as due on or before the date specified above you will be liable under [sub section (5) of Section 45 of the Gujarat Sales Tax Act, 1969] read with [Section 9(2)] of the Central Sales Tax Act, 1956 to pay a penalty at the rates specified therein for the period commencing from the date of the assessment order/the order in appeal/revision against an order of assessment or appeal during which the said amount remains unpaid.
- Any appeal against the assessment/first appeal order must be presented to the **Hn DC Appeal Vadodara**, [under Section 65 of the Gujarat Sales Tax Act, 1969 in the manner prescribed by the Gujarat Sales Tax Rules, 1970] read with section 9(2) of the Central Sales Tax Act, 1956 within 60 days from the passing of the order of the assessment/first appeal. The order of

K. M. GOHIL
State Tax Officer (1)
I/C Unit-45, Vadodara.



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# FORM-VII(B)

# [See Rule 9A]

# **Assessment Order**

(under section **32/34/35** of Gujarat Value Added Tax Act, 2003)

Name of the Dealer :	HITKARI PACKAGING PVT. LTD.
RC No. :	24692200115
Address :	339/40, WAGHODIA, HITKARI PACKAGING PVT. LTD., VAGHODIA, WAGHODIA, VADODARA-391760
Assessment Year :	2015-2016
Period of assessment :	01/04/2011 - 31/03/2012
Date of service of notice in form :	21/03/2016

PART I				
Payment Particulars:	ees)			
Description	As per Return	As per Assessment		
01. Gross Turnover Of Sales		106648418		
Deduct :				
I. Turnover of Sales within the State		104910299		
II. Turnover of Sales of goods outside the State		0		
III. Sales of goods in the course of export out of or import into India		708156		
IV. Turnover of Inter-State Sales of goods covered by Schedule-1 or fully Tax exempted u/s 5(2) of gujarat VAT Act,2003		0		
V. Turnover of Inter-State on which tax is not leviable under section 9(1)		0		
VI. Sales to Special Economic Zone under section 8(6)		0		
02. Balance: Inter-State sales on which tax is leviable in Gujarat State		1029963		
Deduct :				
I. Cost of Freight, Delivery or installation, if separately charged		0		
II. Value of goods returned within six months under section 8A(1)(b)		0		
III. Turnover of Inter-State sales on which no tax is payable		0		
IV. Turnover of Inter-State sales under section 6(2)		0		
V. Turnover of sales made under section 6(3)		0		
VI. Sales of Special Economic Zone under section 8(6)		0		
03. Total taxable Inter-State sales		1029963		
Deduct : Deduction under section 8A (1)(a)		0		
04. Net taxable inter-State Sales		1029963		

### **PART II**

### **Calculation of Central Sales Tax**

01. Sales	Taxable	under	Section	8(1)
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### As per Return

As per Keturii			
Sr No.	Tax Rate	Sales Turnover	Tax
Total		0	0 .

As per Assessment			
Sr No.	Tax Rate	Sales Turnover	Tax
Total		0	0

02. Sales Taxable under section 8(2)/8(2A)				
As per Return				
Sr No.	Tax Rate	Sales Turnover	Tax	
Total		0	0	

er Assessment			
Sr No.	Tax Rate	Sales Turnover	Tax
1	2	548104	10962
2	5	481859	24093
Total		1029963	35055

### **PART III**

Adjustment In Sales	· Ir	Increase		Decrease	
	As per Return	As per Assessment	As per Return	As per Assessment	
I. Sale cancelled				0	
II. Alteration in consideration of sale		0		0	
III. Goods Returned				0	
IV. Total of Adjustment		0		0	
V. Net of sale		0		0	
V. Adjustment in tax on sale		0		0	

# **PART IV**

·	. (	(Rupees)	
Description	As per Return	As per Assessment	
05. Value of goods transferred under section 6A(1)			

# O6. Amount of Forms for the period As per Return Sr No. Form Type Total Form used Value of goods

As per Assessment			
Sr No.	Form Type	Total Form used	Value of goods

07. Total Amount payable as		(Rupees)
Description	As per Return	As per Assessment
I. C.S.T.		35055
II. Interest		12418
III. Penalty	• .	2000
IV. Total		49473
08. Less		

I. Adjustment of tax on sale as per annexure(+/-)	0
II. Remission under section 9(2) read with sub-rule of rule 18B of Gujarat Value Added Tax Rules,2006	0
III. Excess amount of tax credit remained unadjusted under Gujarat Value Added Tax Act,2003	0
IV. Less Total	0
09. Net tax payable	49473
10. Net tax paid	18458
11. Net Outstanding Demand	31015
12. Interest on Refund	0
13. Net Outstanding Refund (Refund + Interest)	, 0

14. Challan				
As per Return				
Sr No.	Challan No.	Date of Submission	Date of payment	Amount of Payment
Total		<u> </u>		0

As per Assessment				
Sr No.	Challan No.	Date of Submission	Date of payment	Amount of Payment
Total				0

Description	As per Return	As per Assessment
I. Eligibility Certificate No.		
II. Eligibility Certificate Date of issue		
III. Exemption Certificate No.		
IV. Exemption Certificate Date of issue		
V. Period of validity of the certificate From		
VI. Period of validity of the certificate To		
VII. Total ceiling, if any, Subject towhich tax benefits are granted		
16. Status of deferment		
I. Opening balance of ceiling at the beginning of the period for which the return is filed		
II. Less: Total tax deffered for the period covered by this return		
III. Closing balance of ceiling at end of the period for which return is filed		

#### Remarks

નમૂનો-૬(ખ) નોટીસના અનુસંધાને શ્રી અલ્પેશ પટેલ વાણિજિયક વેરા સલાહકાર સને ૨૦૧૧/૧૨ ના વર્ષના હિસાબી સાહિત્ય સહ ઓડીટ આકારણી અર્થે હાજર રહ્યા. વેપારી નો યંધો પેકીંગ મટીરીયલ્સ વેયવાનો છે. વેપારીના કેસમા સને ૨૦૧૧/૧૨ ના વર્ષની ઓડીટ આકારણી દરમિયાન રજૂ કરેલ હિસાબી સાહિત્ય તથા સ્ટેટ્મેન્ટની યકાસણી આકારણી હાથ ધરવામાં આવી. હિસાબી ચોપડે નફો નુકશાનના હવાલા નાખી બંધ સરભર કરેલ છે. આકારણી સમય દરમિયાન કૂલ ટર્નઓવર રુ.૧૦૬૬૪૮૪૧૮ /- નક્કી કરવામાં આવેલ છે. તેમાંથી સ્થાનિક વેયાણના રુ.૧૦૪૯૧૦૨૯૯/- અને "એય" ફોર્મ સામેના વેયાણો રુ.૧૦૯૧૫૬/- બાદ કરેલ છે બાકીના રુ.૧૦૨૯૯૬૩/- આંતરરાજ્ય છે જેની સામે "સી" ફોર્મ રજુ થતાં ૨જ લેખે વેરો રુ.૧૦૯૬૨/- અને "સી" ફોર્મ રજુ ના થતા વેરો રુ.૨૪૦૯૩/- આકારેલ છે. કુલ ભરવાપાત્ર વેરો રુ.૩૫૦૫૫/- થાય છે તેમાં વ્યાજ રુ.૧૪૪૧૮/- તથા દંડ રુ.૨૦૦૦/- ઉમેરતાં કુલ ૨૬મ રુ.૪૯૪૭૩/- થાય છે તેમાંથી ભરેલ ૨૬મ રુ.૧૮૪૫૮/- બાદ કરતા બાકી ૨૬મ રુ.૩૧૦૧૫/- રહે છે જેની માંગણાની નોટીસ કાઢવી..

Signature :

K. M. GOHIL

Date:

State Tax Officer (1) I/C Unit-45, Vadodara.



K. M. GUHİL State Tax Officer (1)

### [FORM VIII(B)]

# [See Rule 9a of the central Sales Tax (Gujarat) Rules, 1970] FINAL NOTICE OF ASSESSMENT UNDER THE CENTRAL SALES TAX ACT, 1956

Τo,

HITKARI PACKAGING PVT. LTD.

Of 339/40, GIDC IND

ESTATE, WAGHODIA, WAGHODIA, WAGHODIA, WAGHODIA, VAGHODIA, VADODARA-391760

RC No. 24692200115

\*In Continuation of the notice in form 6B served on you on the - day of - 20-

- \* With reference to your petition/appeal/revision, dated the day of 20- before Assistant Commissioner of sales Tax/Additional Commissioner of Sales Tax/Commissioner of Sales Tax/Sales Tribunal.
  - The amount of tax payable by you for the Period from 01/04/2011 20 31/03/2012 has been finally assessed at Rs. 35055 as shown in the table below:
  - The Penalty payable by you u/s of the Gujarat Value Added Tax Gujarat Value Added Tax Act default in paying tax (ii); upto the has been determined at Rs. -
  - A Penalty of Rs. has also been imposed on you under subsection of section of the Act read with [Section 9(2) of the Central Sales Tax Act, 1956.
  - (iv) A Penalty of Rs. has also been levied on you under section 10A of the Central Sales Tax Act, 1956.
  - (v) Total amount of tax and Penalty is Rs. 37055
- 2 The total amount of tax paid by you already is Rs. 18458 in words only that is Rs. in excess of the due.
  - \* A refund order is enclosed. You should apply to for the refund of this sum.
- You are hereby directed to pay the sum of Rs. **31015** ( Rupees ) into the government treasury at **vadodara** on or before (date) or within 35 days of the date of service of this notice whichever is later and to produce the receipt in proof of payment before the undersigned not later than 5 days from the date of payment as aforesaid, failing which the said sum together with further penalty as specified in para 3 below will be recovered from you as an arrear of land revenue.
- If you do not pay the amount, the tax shown as due on or before the date specified above you will be liable under [sub section (5) of Section 45 of the Gujarat Sales Tax Act, 1969] read with [Section 9(2)] of the Central Sales Tax Act, 1956 to pay a penalty at the rates specified therein for the period commencing from the date of the assessment order/the order in appeal/revision against an order of assessment or appeal during which the said amount remains unpaid.
- Any appeal against the assessment/first appeal order must be presented to the **DC APPEAL**, [under Section 65 of the Gujarat Sales Tax Act, 1969 in the manner prescribed by the Gujarat Sales Tax Rules, 1970] read with section 9(2) of the Central Sales Tax Act, 1956 within 60 days from the passing of the order of the assessment/first appeal. The order of assessment/first appeal was passed on the **2103 2016**

K. M. GOHIL
State Tax Officer (1)
I/C Unit-45, Vadodara.



S,d K. M. GOHIL State Tax Officer (1) I/C Unit-45, Vadodara.



# FORM-VII(B)

# [See Rule 9A]

### Assessment Order

(under section **32/34/35** of Gujarat Value Added Tax Act, 2003)

Name of the Dealer :	HITKARI PACKAGING PVT. LTD.	
RC No. :	24692200115	
Address :	339/40,WAGHODIA,HITKARI PACKAGING PVT. LTD.,VAGHODIA,WAGHODIA,VADODARA-391760	
Assessment Year :	2020-2021	
Period of assessment :	01/04/2016 - 31/03/2017	
Date of service of notice in form :	31/12/2020	

PART I				
Payment Particulars: (Rupees)				
Description	As per Return	As per Assessment		
01. Gross Turnover <b>Of Sales</b>		383072114		
Deduct :		\$		
I. Turnover of Sales within the State		382832114		
II. Turnover of Sales of goods outside the State		0		
III. Sales of goods in the course of export out of or import into India		0		
IV. Turnover of Inter-State Sales of goods covered by Schedule-1 or fully Tax exempted u/s 5(2) of gujarat VAT Act,2003		0		
V. Turnover of Inter-State on which tax is not leviable under section 9(1)		0		
VI. Sales to Special Economic Zone under section 8(6)		0		
02. Balance: Inter-State sales on which tax is leviable in Gujarat State	·	240000		
Deduct :				
I. Cost of Freight, Delivery or installation, if separately charged		0		
II. Value of goods returned within six months under section 8A(1)(b)		0		
III. Turnover of Inter-State sales on which no tax is payable		0		
V. Turnover of Inter-State sales under section 6(2)		0		
V. Turnover of sales made under section 6(3)		0		
/I. Sales of Special Economic Zone under section 8(6)		0		
03. Total taxable Inter-State sales		240000		
Deduct : Deduction under section 8A (1)(a)		0		
04. Net taxable inter-State Sales		240000		

### **PART II**

### **Calculation of Central Sales Tax**

or. Sales raxable under Section 8(1)
As per Return

As per Return				
Sr No. Tax Rate Sales Turnover Tax				
Total		0	0	

As per Assessment	As per Assessment		
Sr No.	Tax Rate	Sales Turnover	Tax
1	2 .	204000	4080
2	5	40800	2040
Total		244800	6120

02. Sales Taxable under section 8(2)/8(2A)					
As per Return					
Sr No.	Tax Rate	Sales Turnover	Tax		
Total					

As per Assessment			
Sr No.	Tax Rate	Sales Turnover	Tax
Total		0	0

# PART III

	Ir	Increase		
Adjustment In Sales	As per Return	As per Assessment	As per Return	As per Assessment
I. Sale cancelled				0
II. Alteration in consideration of sale		0		. 0
III. Goods Returned				0
IV. Total of Adjustment		0		0
V. Net of sale		0		0
V. Adjustment in tax on sale		0		0

# PART IV

	(F	Rupees)
Description	As per Return	As per Assessment
05. Value of goods transferred under section 6A(1)		

06. Amount of Forms for the period					
As per Return					
Sr No.	Form Type	Total Form used	Value of goods		

As per Assessment			
Sr No.	Form Type	Total Form used	Value of goods

07. Total Amount payable as		(Rupees)	
Description		As per Return	As per Assessment
I. C.S.T.			6120
II. Interest			4039
III. Penalty			0
IV. Total			10159

I. Adjustment of tax on sale as per annexure(+/-)	0
II. Remission under section 9(2) read with sub-rule of rule 18B of Gujarat Value Added Tax Rules,2006	0
III. Excess amount of tax credit remained unadjusted under Gujarat Value Added Tax Act,2003	0
IV. Less Total	0
09. Net tax payable	10159
10. Net tax paid	0
11. Net Outstanding Demand	10159
12. Interest on Refund	0
13. Net Outstanding Refund (Refund + Interest)	0

14. Challan		•		
As per Return				
Sr No.	Challan No.	Date of Submission	Date of payment	Amount of Payment
Total				0

As per Assessment				
Sr No.	Challan No.	Date of Submission	Date of payment	Amount of Payment
Total				0

Description	As per Return	As per Assessment
I. Eligibility Certificate No.		0
II. Eligibility Certificate Date of issue		
III. Exemption Certificate No.		0
IV. Exemption Certificate Date of issue		
V. Period of validity of the certificate From		
VI. Period of validity of the certificate To		
VII. Total ceiling, if any, Subject towhich tax benefits are granted		0
16. Status of deferment		
I. Opening balance of ceiling at the beginning of the period for which the return is filed		0
II. Less: Total tax deffered for the period covered by this return		0
III. Closing balance of ceiling at end of the period for which return is filed		0

Remarks

as per sheet

Signature: K. M. GOHIL

State Tax Officer (1) I/C Unit-45, Vadodara. Date:



K. M. GOHIL State Tax Officer (1) I/C Unit-45, Vadodara.

### [FORM VIII(B)]

### [See Rule 9a of the central Sales Tax (Gujarat) Rules, 1970]

### FINAL NOTICE OF ASSESSMENT UNDER THE CENTRAL SALES TAX ACT, 1956

To,

HITKARI PACKAGING PVT. LTD.

Of 339/40, GIDC IND

ESTATE, WAGHODIA, WAGHODIA, WAGHODIA, WAGHODIA, VAGHODIA, VADODARA-391760

RC No. 24692200115

\*In Continuation of the notice in form 6B served on you on the - day of - 20-

- \* With reference to your petition/appeal/revision, dated the day of 20- before Assistant Commissioner of sales Tax/Additional Commissioner of Sales Tax/Commissioner of Sales Tax/Sales Tribunal.
  - The amount of tax payable by you for the Period from 01/04/2016 20 31/03/2017 has been finally assessed at Rs. 6120 (i) as shown in the table below:
  - The Penalty payable by you u/s of the Gujarat Value Added Tax Gujarat Value Added Tax Act default in paying tax upto the - has been determined at Rs. -
  - A Penalty of Rs. has also been imposed on you under subsection of section of the Act read with [Section 9(2) of the Central Sales Tax Act, 1956.
  - (iv) A Penalty of Rs. has also been levied on you under section 10A of the Central Sales Tax Act, 1956.
  - (v) Total amount of tax and Penalty is Rs. 6120
- 2 The total amount of tax paid by you already is Rs. 0 in words only that is Rs. in excess of the due.
  - \* A refund order is enclosed. You should apply to for the refund of this sum.
- You are hereby directed to pay the sum of Rs. 10159 ( Rupees ONEZEROONEFIVENINE ) into the government treasury at VADODARA on or before 02/02/2021 (date) or within 35 days of the date of service of this notice whichever is later and to produce the receipt in proof of payment before the undersigned not later than 5 days from the date of payment as aforesaid, failing which the said sum together with further penalty as specified in para 3 below will be recovered from you as an arrear of land revenue.
- If you do not pay the amount, the tax shown as due on or before the date specified above you will be liable under [sub section (5) of Section 45 of the Gujarat Sales Tax Act, 1969] read with [Section 9(2)] of the Central Sales Tax Act, 1956 to pay a penalty at the rates specified therein for the period commencing from the date of the assessment order/the order in appeal/revision against an order of assessment or appeal during which the said amount remains unpaid.
- Any appeal against the assessment/first appeal order must be presented to the DC APPEAL VADODARA, [under Section 65] of the Gujarat Sales Tax Act, 1969 in the manner prescribed by the Gujarat Sales Tax Rules, 1970] read with section 9(2) of the Central Sales Tax Act, 1956 within 60 days from the passing of the order of the assessment first appeal. The order of

K. M. GOHIL State Tax Officer (1) I/C Unit-45, Vadodara.

K. M. GOTILL

Unit-45, Vadodara State Tax Officer (1) UC Unit-45. Vadodara

HITKARI PACKAGING	PVT LTD.	- TIN -	24192200115

PENDING RECOVERY AS ON 31-05-2022					
Year	Act	Amt as per AO	Arrears	Outstanding Amounr	
2006/07	CST	1630	0	1544	
2009/10	VAT	235990	241247	477237	
2010/11	VAT	4029	5154	9183	
	CST	3863	4932	8795	
2011/12	VAT	27017	29618	56635	
	CST	31015	33924	64939	
2016/17	VAT	853281	134938	988219	
	CST	10159	872	11031	
2017/18	VAT	703130	112207	815337	
Total		1870114	562892	2432920	



K. M. GOHIL
State Tax Officer (1)
I/C Unit-45, Vadodara.



# <u>Acknowledgment</u>

We hereby acknowledge receipt of 73193				
Applicant Name	HITKARI PACKAGING PVT. LTD. 50300084826			
Application receipt No				
Receipt Date	15/02/2021			
RC Number	24692200115			
Name of the firm	HITKARI PACKAGING PVT. LTD.			
Tax Period	01/04/2016 to 31/03/2017			

Local Tak Office Address	
	Sd/-
Officer Name	V M CHAUDHARY
Designation	Senior Clerk to DC Appeal
Unit Name	Division 5 (VAD)
Division Name	Division 5 (VAD)

26/02/21

માં લીધા:-મે. હિતકારી પેકેજીંગ પા. લી., પ્લોટ નં.- 336/80, જી.આઇ.ડી.સી. એસ્ટેટ,મુ.પો વાઘોડીયા, વડોદરા.

વંચાણમાં લીધાઃ-

નોનં- ૨૪૧૯૨૨૦૦૧૧૫ વર્ષ- ૦૧/૦૪/૨૦૧૭ થી ૩૦/૦૬/૨૦૧૭ નો રાજ્યવેરા અધિકારીશ્રી-૩, ધટક-૪, વડોદરા દ્વારા કરવામાં આવેલ આકારણી આદેશ.

વિવાદીશ્રીની તા. ૧૨/૦૨/૨૦૨૧ ના રોજ અત્રે દાખલ કરેલ વિવાદ અરજી. ₹.

વિવાદીશ્રીની તા. ૧૨/૦૨/૨૦૨૧ ની મનાઇઠ્કમ આપવા અંગેની અરજી.

કમાંકઃ ના.રા.વેક/વિવાદ-૫/વસુલાત મોકુક/ ૨૦૨૦-૨૧ / જાન. 72.59 / ૭ 🤇

નાયબ વાણિજિયકવેરા કમિશનરની કચેરી, વિવાદ-૫.આઇ બ્લોક.બીજા માળે, કબેરભવન, રાવપરા, વડોદરા. તારીખ ૦૧/૦૩/૨૦૨૧

# વસુલાતનો મનાઇહ્કમનો આદેશ

ઉપરોક્ત વિષયના અનુસંધાને જયભારત સાથે જણાવવાનું કે, ઉપર જણાવેલ વેપારીના કેસમાં તા. 3૧/૦૮/૨૦૨૧ સુધી વસુલાતના પગલાં નર્ફિ લેવા સુચના છે.

	સ્થાનીક/કેન્દ્રીય	આકારણી વર્ષ	ઉપસ્થિત	આંશીક	બાકી	રીમાકર્સ
			માંગણ	ભરણું	રકમ	
	VAT	૦૧/૦૪/૨૦૧૭ થી	002020	VV0.011	61160911	આંશીક ભરણું ભરેલ છે.
VAT	30/09/२०१७	903130	४४११५	કપ૯૦૧૫	વિવાદ દાખલ કરેલ છે	



વિવાદ-૫, વેડ્રોદરા.

મે. હિતકારી પેકેજીંગ પ્રા. લી., પ્લોટ નં.- 33૯/૪૦, જી.આઇ.ડી.સી. એસ્ટેટ,મુ.પો વાઘોડીયા, વડોદરા.. ને જાણ

રાજ્યવેરા અધિકારીશ્રી-ર, ઘટક-૪, વડોદરા ને જાણ સારૂ. તથા તાત્કાલીક કાર્યવાહી સારૂ. (8)

ઉકત સમયનું આકારણી દફતર તાત્કાલીક વિના વિલંબે સ્મુત્રિપત્રની અપેક્ષા રાખ્યા વિના મોકલી આપવા સુચના છે.



# <u>Acknowledgment</u>

We hereby acknowledge recopt of VATAD1			
Applicant Name	HITKARI PACKAGING PVT. LTD.		
Application receipt No	50300084827		
Receipt Date	15/02/2021		
RC Number	24192200115		
Name of the firm	HITKARI PACKAGING PVT. LTD.		
Tax Period	01/04/2016 to 31/03/2017		

Local Tax Office Address	
	\$6/~
Officer Name	V M CHAUDHARY
Designation	Senior Clerk to DC Appeal
Unit Name	Division 5 (VAD)
Division Name	Division 5 (VAD)

PH -26/02/21

द्या पात्र जुनक नेरो कार्ड

વંચાણમાં લીધાઃ-

મે. હિતકારી પેકેજીંગ પ્રા. લી., પ્લોટ નં.- ૩૩૯/૪૦, જી.આઇ.ડી.સી. એસ્ટેટ,મુ.પો વાઘોડીયા, વડોદરા.

નોનં- ૨૪૧૯૨૨૦૦૧૧૫ વર્ષ- ૨૦૧૬/૧૭ નો રાજ્યવેરા અધિકારીશ્રી-૨, ઘટક-૭, વડોદરા દ્વારા ં આવેલ આકારણી આદેશ.

વિવાદીશ્રીની તા. ૧૫/૦૨/૨૦૨૧ ના રોજ અત્રે દાખલ કરેલ વિવાદ અરજી. ₹.

વિવાદીશ્રીની તા.૧૫/૦૨/૨૦૨૧ ની મનાઇઠુકમ આપવા અંગેની અરજી.

કમાંકઃ ના.રા.વેક/વિવાદ-૫/વસુલાત મોકુફ/ ૨૦૨૦-૨૧/ જાન. ૪૧ ૭૫ / ૭૬

નાયબ વાણિજિયકવેરા કમિશનરની કચેરી, વિવાદ-૫,આઇ બ્લોક,બીજા માળે, કુબેરભવન, રાવપુરા, વડોદરા. તારીખ 09/03/2029

# વસુલાતનો મનાઇફકમનો આદેશ

ઉપરોક્ત વિષયના અનુસંધાને જયભારત સાથે જણાવવાનું કે, ઉપર જણાવેલ વેપારીના કેસમાં તા. 39/0૮/૨૦૨૧ સુધી વસુલાતના પગલાં નહિં લેવા સ્ચના છે.

સ્થાનીક/કેન્દ્રીય	આકારણી	ઉપસ્થિત	આંશીક	બાકી	રીમાકર્સ
	વર્ષ	માંગણ	ભરણું	રકમ	,
CST	२०१५/१७	૧૦૧૫૯	૧૨૨૫	<b>C638</b>	આંશીક ભરણું ભરેલ છે. વિવાદ દાખલ કરેલ છે
TAV TABLES	२०१५/१७	۲43.5¢4	48430	૭૯૮૭૫૧	આંશીક ભરણું ભરેલ છે. વિવાદ દાખલ કરેલ છે



નાયબ રાજ્ય વેરા કમિશનર, વિવાદ-પ, વડોદરા.

### નંકલ રવાના

મે. હિતકારી પેકેજીંગ પ્રા. લી., પ્લોટ નં.- ૩૩૯/૪૦, જી.આઇ.ડી.સી. એસ્ટેટ,મુ.પો વાઘોડીયા, વડોદરા.. (5)

રાજ્યવેરા અધિકારીશ્રી-૨, ઘટક-૭, વડોદરા ને જાણ સારૂ. તથા તાત્કાલીક કાર્યવાહી સારૂ.

ઉકત સમયનું આકારણી દકતર તાત્કા્લીક વિના વિલંબે સ્મુત્રિપત્રની અપેક્ષા રાખ્યા વિના મોકલી આપવા સુચના છે.